

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI  
Record of Proceedings**

**Petition No.143/2006**

Subject: Petition under Section 79 (1) of the Electricity Act, 2004.

Coram : Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri V.S.Verma, Member

Date of Hearing : 12.3.2009

Petitioner : Indraprastha Power Generation Company Ltd., New  
Delhi

Respondent : Haryana Vidyut Prasaran Nigam Limited, Panchkula

Parties present : Shri M.G.Ramchandran, Advocate IPGCL  
Shri Anand K. Ganesan, Advocate, IPGCL  
Shri R.K.Jain, IPGCL  
Shri M.L.Gupta, HVPNL  
Shri B.K.Astha, HVPNL

Representative of the respondent requested for short adjournment. Learned counsel for the petitioner did not raise any objection to the request made by the representative of the respondent. In view of the submission made, the Commission adjourned the case.

2. The petition shall be re-notified for hearing on 14.4.2009.

sd/-  
**(K.S.Dhingra)**  
**Chief (Legal)**